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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.775/2002

Hon'ble Shri Shanker Raju, Member(J)
Hon'ble Shri S.K.Agrawal, Member(A)

Monday, this the 22nd day of April, 2002

Shri S.B.Gupta
s/o Late Shri Mangal Sen Gupta
r/o 11 P Colony Qtr. No.G-70
Mohkampur, Dehradun
Uttaranchal. Applicant

(By Advocate: Shri A.K.Mishra)

Vs.

1. Union of India through
Secretary
Ministry of Petroleum
Government of India
Shastry Bhawan
New Delhi.
2. The Director General
CSIR
Rafi Marg
New Delhi.
3. The Director
Indian Institute of Petroleum
Mohkampur
Dehradun
Uttaranchal.

.... Respondents

O R D E R (Oral)

By Shanker Raju, M(J):

Heard the learned counsel.

2. Applicant, who has been exonerated in the disciplinary proceedings, has impugned an Office Memorandum passed by the respondents on 22.8.2001 wherein the applicant's name was not shown in the list despite having eligible Technical Staff in Group II(3) of the Institute for assessment to the next higher grade Gr.II (4). Applicant alleges that he has not been considered despite having a clean service record and ACRs. In this regard, applicant made a

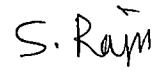
representation to the respondents on 6.6.2001 and also sent reminders on his representation, the respondents are yet to dispose of the aforesaid representation.

3. In this view of the matter, ends of justice would be met, if the respondents are directed to dispose of the aforesaid representation of the applicant by passing a detailed and speaking order within two months from the date of receipt of a copy of this order. We order accordingly. If the applicant is still aggrieved with the order to be passed by the respondents, he is at liberty to assail the same in accordance with law.

4. Let a copy of this order be sent to the respondents along with a copy of the OA.

5. OA is disposed of accordingly.


(S.K.Agrawal)
Member(A)


S. Raju
(Shanker Raju)
Member(J)

/rao/